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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

...

O.A.No.842/93

Dinesh Kumar Yadav ~~versus~~ versus Union of India.

HON'BLE MR MAHARAJDIN MEMBER-J

HON'BLE MR V K SETH MEMBER-A

06 05 93

Shri K K Roy learned counsel for the applicant.

Issue notice to the respondents to show cause as to why this application may not be admitted.

In the mean time, the respondents are directed to allow the applicants to appear in the Civil Services(Preliminary) Examination 1993 as if their applications were received in time. Their candidature will be considered as provisional and subject to final decision in this case. The respondents are also directed to provide all facilities to all applicants and admission cards shall also be issued to them within a period of one week from the date of this so as to enable them to appear at the examination. List this case on 15-7-93 for admission/hearing. The application for joining together is allowed.

Copy of this order will be issued mentioning the names of all the applicants.

In 55

MEMBER - A

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MEMBER - J

VPSB,

O.R.

Incompliance with
Hon'ble court order of
25-5-93 Regd. notice issued
to the respondents vide despatch
no. 3716 to 3711 on 11-6-93.

No reply has been
filled so far.

Submitted -

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(2)
Dated:- 15.7.93

Hon. Mr. A.K. Sinha, B.M.
Hon. Mr. V.K. Seth, B.M.

Heard the learned counsel for the parties. The learned counsel for the respondents submits that since the date of receiving the applications appearing in the Civil Services (Preliminary) Examination 1993 ~~has~~ has been extended upto 2.3.1993 and the applications of the applicants were ~~received~~ received before that date and consequently, the applications have already been accepted by U.P.S.C. So in that view of the matter, it has been submitted that these applications have now become infructuous. These facts are also admitted by the learned counsel for the applicant.

Consequently, considering the submission and in view of the facts that the applications of the applicants have since been accepted by the U.P.S.C. as a result of the extension of the date for receiving the applications for appearing in the Civil services (Preliminary) Examination, 1993 ~~has~~, these applications have now become infructuous and the result, therefore, is that they are ~~to be~~ dismissed as infructuous.

W.M.
AM

Up
JM